



LEGISLATIVE ASSEMBLY STATE OF GOA

# **The Goa University (Amendment) Bill, 2009**

( Bill No. 17 of 2009 )



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~~To~~ be introduced in the Legislative Assembly State of Goa)

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
AUGUST, 2009.**

**The Goa University (Amendment)  
Bill, 2009**

(Bill No.17 of 2009)

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BILL

*further to amend the Goa University Act, 1984 (Act No.7 1984).*

5 Be it enacted by the Legislative Assembly of Goa in the Sixtieth Year of the Republic of India, as follows:-

1. **Short title and commencement.**— (1) This Act may be called the Goa University (Amendment) Act, 10 2009.

(2) It shall be deemed to have come into force with effect from 31-5-2009.

2. **Substitution of section 15A.**— For section 15A of the Goa University Act, 1984 (Act 7 of 1984), 15 the following section shall be substituted, namely:—

20 “15 A Retirement age:- (1) The retirement age on superannuation of the teaching staff of the Goa University and of the affiliated Colleges of the Goa University, whether aided by the Government or not, including the Principals of such Colleges, shall be sixty two years:

Provided that any member of the teaching staff referred to above who is due to retire on superannuation at sixty two years such member of the teaching staff shall be allowed to retire from the afternoon of the last day of the month in which age of superannuation is attained. 5

(2) The retirement age on superannuation of persons other than the teaching staff of the Goa University and of the affiliated colleges of the Goa University, whether aided by the Government or not, shall be sixty years only. 10

## STATEMENT OF OBJECTS AND REASONS

Section 15A of the Goa University Act (Act of 7 of 1984) provides for retirement age of superannuation of teaching staff and of employees of 'D' category of the Goa University and of the affiliated Colleges of Goa University, whether aided by the Government or not, including the Principals of such colleges, at the age of 60 years. In order to prevent academic loss resulting from want of senior experienced teachers and NET/SET qualified teachers leaving the Goa University and of the Colleges affiliated to Goa University, it is essential to enhance the age of retirement to the extent of 62 years for the teaching staff of the Goa University and of the affiliated Colleges, so that the students will acquire the benefit and rich experience of teaching staff. However, the employees and non-teaching staff of the Goa University and of affiliated colleges would retire at the age of 60 years on superannuation.

This Bill seeks to achieve the above objects.

## FINANCIAL MEMORANDUM

The financial implications involved in the proposed enhancement of retirement age from 60 years to 62 years of all the teaching staff of the Goa University and its affiliated Colleges works out to Rs.4.00 crores approximately annually. This additional liability arises from salary differential and higher pension scales.

**MEMORANDUM REGARDING DELEGATED  
LEGISLATION**

No delegated legislation is involved in this bill.

Panaji-Goa  
3rd August, 2009

**ATANASIO MONSERRATE**  
Minister for Education

Assembly Hall,  
Porvorim-Goa  
3rd August, 2009.

**J.N. BRAGANZA**  
Secretary (Legislature)

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**GOVERNOR'S RECOMMENDATION**

In pursuance of Article 207 of the Constitution of India, I, Dr. Shivinder Singh Sidhu, Governor of Goa, hereby recommend the introduction and consideration of the Goa University (Amendment) Bill, 2009 by the Legislative Assembly of Goa.

**ANNEXURE**

.....  
**Extract of the Goa University Act, 1984**  
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"15A. Retirement age— (1) The retirement age on superannuation of the teaching staff and of employees in 'D' category of the Goa University and of the affiliated colleges of the Goa University, whether aided by the Government or not, including the Principals of such colleges, shall be sixty years:

Provided that any member of the teaching staff referred to above who is due to retire on superannuation at sixty years in the middle of the academic year, such member of the teaching staff shall be allowed to retire at the end of such academic year.

(2) A member of the teaching staff who is allowed to retire at the end of the academic year 2005-2006 on completion of the age of fifty-eight years on any day during the said academic year 2005-2006 shall also retire at the age of sixty years and the provisions of sub-section (1) shall accordingly apply to such member of teaching staff.

(3) The retirement age on superannuation of persons other than the teaching staff and of employees in 'D' category as stated in sub-section (1) above, by whatever category called, of the Goa University and affiliated colleges of the Goa University, whether aided by the Government or not, shall be fifty-eight years.

Explanation— For the purpose of this section,—

(a) "academic year" shall mean the period from 1st June to 31st May;

(b) "teaching staff" shall mean and include all the teaching staff of the Goa University and also of all the colleges affiliated to the Goa University including Principals of such colleges.

Assembly Hall,  
Porvorim-Goa.  
3rd August, 2009

**J. N. BRAGANZA**  
Secretary (Legislature)